

RAJASTHAN HIGH COURT, JODHPUR

-:: CIRCULAR ::-

No. 4/PI./2018

Date: 22/5/18

To,

**All the Presiding Officers of
Subordinate Courts.**

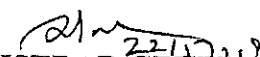
I am directed to invite your attention towards the judgments dated 28.03.2018 and 25.04.2018 passed by Hon'ble Supreme Court in Criminal Appeal No. 1375-1376/2013 (Asian Resurfacing of Road Agency and Anr. Vs. Central Bureau of Investigation) for sending only photocopy/ scanned copy of the record summoned by the Appellate/ Revisional Courts. The Hon'ble Supreme Court in the above referred matter has given, inter-alia, following directions:-

"4. To give effect to directions in judgment of this court dated 28th March, 2018, we direct that wherever original record has been summoned by an appellate/revisional court, photocopy/scanned copy of the same may be kept for its reference and original returned to the trial courts forthwith.

5. we also direct that if in future the trial court record is summoned, the trial courts may send photocopy/scanned copy of record and retain the original so that the proceedings are not held up. In case where specifically original record is required by holding that photocopy will not serve the purpose, the appellate/ revisional court may call for the record only for perusal and the same be returned while keeping a photocopy/scanned copy of the same."

Therefore, all the Presiding Officers of Subordinate Courts/Tribunals are enjoined upon to ensure the compliance of the directions given by Hon'ble Supreme Court in the above matter in its letter and spirit.

BY ORDER


REGISTRAR GENERAL

Gen/XV/56/2018/3670

Date: 22/5/18

Copy forwarded to All the District & Sessions Judges with the request to circulate the same amongst all the Judicial Officers posted in their judgships for information and compliance.


REGISTRAR GENERAL